SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6552/2024

[Arising out of impugned final judgment and order dated 23-11-2023 in CRLR No. 5908/2023 passed by the High Court of Judicature at Allahabad]

MISS A JUVENILE

Petitioner(s)

VERSUS

THE STATE OF U.P. & ORS.

Respondent(s)

IA No. 180648/2024 - EXEMPTION FROM FILING O.T.

IA No. 100865/2024 - STAY APPLICATION

Date: 14-05-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE M.M. SUNDRESH HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Harisha S.R., AOR

For Respondent(s) Mr. Ankit Goel, Adv.
Mr. Yasharth Kant, AOR

Mr. Abhishek Kumar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard the learned counsel appearing for the petitioner.

We find no reason to interfere with the impugned order passed by the High Court.

The Special Leave Petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR